

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**MONDAY, THE SIXTH DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

INCOME TAX TRIBUNAL APPEAL NO: 187 OF 2013

Appeal filed under Section 260-A of the Income Tax Act, 1961 against the Order dated 21.01.2011 passed in I.T.A.No. 587/Hyd/2009 for Assessment year 2004-05 on the file of the Income Tax Appellate Tribunal, Bench-B, Hyderabad preferred against the Order dated 21.03.2011 passed in Appeal No. 200/CIT(A)/Tr/VJA/10-11 on the file of the Commissioner of Income Tax (Appeals) – Vijayawada preferred against the Assessment Order dated 31.12.2009 passed in PAN/GIR No. ALIPP7187J on the file of the Income Tax Department, Income Tax Officer, Ward-7(1), Hyderabad.

Between:

Commissioner of Income Tax-VI, Hyderabad.

...APPELLANT

AND

Sri Banda Reddy Pingali, 10-2-289/73, Shanthi Nagar, Hyderabad.

...RESPONDENT

**Counsel for the Appellant: Ms. B. Sapna Reddy (Junior Standing Counsel),
representing Mr. J.V. Prasad (Senior Standing
Counsel for Income Tax Department)**

Counsel for the Respondent: Sri K. Vasantkumar

The Court delivered the following JUDGMENT:

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL No.187 of 2013

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. B.Sapna Reddy, learned Junior Standing Counsel representing Mr. J.V.Prasad, learned Senior Standing Counsel for Income Tax Department for the appellant.

2. Learned counsel for the appellant seeks leave of this Court to withdraw the appeal in the light of the Circular No.09/2024, dated 17.09.2024, with the liberty to revive the same in case the subject matter of the appeal falls in any of the exceptions provided in the Circular No.5/2024 dated 15.03.2024.

3. Accordingly, the appeal is dismissed as withdrawn in terms of the liberty as prayed for.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

Sd/- K. SRINIVASA RAO
JOINT REGISTRAR

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SECTION OFFICER

To,

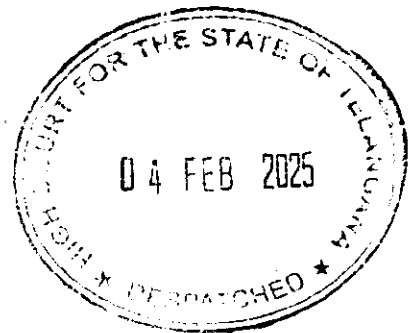
1. The Income Tax Appellate Tribunal, Bench-B, Hyderabad
2. The Commissioner of Income Tax (Appeals) – Vijayawada
3. The Income Tax Department, Income Tax Officer, Ward-7(1), Hyderabad.
4. One CC to Ms. K. Mamata/ Advocate [OPUC]
5. One CC to Sri K. Vasantkumar, Advocate [OPUC]
6. Two CD Copies

VH/gh



HIGH COURT

DATED: 06/01/2025



JUDGMENT

ITTA.No.187 of 2013

**DISMISSING THE ITTA
AS WITHDRAWN**

⑧
29/01/25
LWS